

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the One Hundred Thirty-Third Report (Hindi and English versions) of the Law Commission on Removal of discrimination against women in matters relating to Guardianship and custody of Minor Children and Elaboration of the Welfare Principle.
- (4) A copy of the One Hundred-Thirty-Fourth Report (Hindi and English versions) of the Law Commission on Removing deficiencies in certain provisions of the Workmen's Compensation Act, 1923 [Placed in Library. See No. LT—531/90]

of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct Of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 20th March, 1990, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

SHRI M.J. AKBAR (Kishanganj): Sir, there are two issues in Punjab. The terrorists now are putting serious pressure on all the schools in many districts to drop Hindi from the syllabus and this is happening in a large number of schools. Hindi being our national language I think this must be taken up. And in Bhagalpur, conflagration has started again. Both the issues have to be taken up, Sir.

12.02 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the secretary-General of Rajya Sabha:—

- (i) "In Accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (Vote on Account) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 20th March, 1990, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions

SHRI SHANTARAM POTDUKHE (Chandrapur): Sir, the Naxalites People's War Group Kidnapped three P.W.D. Assistant Engineers from Maharashtra to Andhra Pradesh. They demanded release of their seven colleagues from jail from Maharashtra and Andhra Pradesh and withdrawal of Special Reserve Police Force. The Government of Maharashtra is negotiating for their release. This is the first incident in Maharashtra. I Demand from the Government of India and the Home Ministry to intervene in the release of the three officials .

SHRI KADAMBUR M.R. JANARDHAN (Tirunelveli): Sir, yesterday there was a news item in *The Hindu*. The Tamil fishermen from Rameswaram who were fishing in the sea were threatened by LTTE militants. It is a dangerous situation for the Tamil Nadu fishermen because the LTTE militants are threatening their lives. I want the Minister to make a statement regarding this.

SHRI P.C. THOMAS (Muvattupuzha): Sir, the pressmen are being attacked every-

[Sh. P.C. Thomas]

where. In Kerala recently two press offices, one of *Chandrika*, an official daily of Muslim League, the the other of *Veekshanam*, an official daily of Congress Party, were damaged, they were attacked by some CPI (M) workers and it has been stated by the Chief Minister of Kerala in the Assembly that four students belonging to the Students' Federation of India were the persons involved in That. I am submitting this only because this is taking place everywhere So, some very serious action has to be taken by the Information and Broadcasting Minister.

SHRI T. BASHEER (Chirayinkil): There was an interview published in *The Times of India*. The interview is with the Minister Mr Fernandes. Mr. Fernandes says: "Militants rule Kashmir. The Terrorists rule Kashmir." Such a situation prevails there. The Minister admits the facts. You know, he is the Minister for Kashmir affairs I can quote, Sir.

MR. SPEAKER: Don't quote like that.

SHRI T. BASHEER: He Says.

"Despite our best efforts we have not been able, so far, to bring about any appreciable change in Kashmir Now, the militants continue to rule that State."

This is stated by a Minister who is in charge of Kashmir Affairs. It is a very serious matter.

[*Translation*]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, the people of Nepal have waged a struggle against the monarchy to herald democracy in that country. About 6,000 people have been imprisoned. India, the biggest democratic country has always supported the movements for democracy wherever they have taken place in the world. I want to request the Government through the House that it should express its support

for the struggle that has been launched in Nepal for the restoration of democracy.

SHRI GULAB CHAND KATARIA (Udaipur). Mr. Speaker, Sir, terrorist activities of ULFA are continuously increasing in Assam. 47 people have been killed during the last one year. We have informed the Government and the Home Minister that terrorists are entering the country after receiving training in Burma. Terrorism is growing in that State on the same pattern as in Punjab and Kashmir. The elements belonging to ULFA are killing the innocent people there after getting training in Burma. If timely attention is not paid to this problem, it would also take serious turn as has been the case in the States referred to above. I want to know what the Government and the hon. Home Minister propose to do about the problem of Assam. The Government should make a statement in the matter.

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, there are large stocks of spurious and sub-standard medicines in the country, as a result of which the people are dieing everyday. Central Government should enact an effective law under which capital punishment could be awarded to the sellers of spurious and sub-standard medicines. Otherwise, this problem is likely to take serious proportions in the country. I want to submit that Government should enact stringent laws for this purpose.

SHRI M.S. PAL (Nainital): Mr. Speaker, Sir, the terrorists have entered Tarai Bhambar area of Nainital district of Uttar Pradesh. An incident of bomb-explosion took place in a cinema hall in Haldwani a few days back in which 5 people were killed and 30 injured. In another incident of dacoity, a man was killed. In yet another incident, a policeman was killed. No attention is being paid by the Government to law and order situation. Neither Uttar Pradesh Government nor Central Government have paid any attention towards it. Besides, no compensation has been paid to the families of the victims. My

submission is that attention should be paid to it.

SHRI CHHEDI PASWAN (Sasaram):

Mr. Speaker, Sir, foundation stone of Durgawati Jalashya Project being constructed with the Central Government assistance, was laid in 1976 in Rohtas district of Bihar. This project involves an outlay of Rs. 25.30 crores and it was scheduled to be completed by 1980. Till now about Rs. 67 crores have been spent on this project but it has not been completed. As a result, 10 divisions of Rohtas district are frequently hit by drought. I would request the Government to pay attention to it.

SHRI ARVIND NETAM (Kanker): Mr.

Speaker, Sir, through you, I would like to draw the attention of the Minister of Information and Broadcasting towards the morning transmission of Doordarshan and pay that yesterday the Hindi news reader was not able to read out news properly. I would like to point out that in yesterday's Hindi news bulletin, the voice of the news reader was staggering. I would like that the hon. Minister should look into the matter.

[*English*]

SHRI RUPCHAND PAL (Hooghly): Sir,

I have given a notice regarding a scandal involving the former Prime Minister and his Italian friends. The nation is losing Rs. 15 lakhs daily in the contract given with undue haste and in an irregular manner. Please permit a discussion.

[*Translation*]

SHRI RATILAL KALIDAS VARMA

(Dhandhuka): Mr. Speaker, Sir, deaths due to consumption of spurious liquor have become frequent in the country. 25-30 people have died due to the consumption of spurious liquor in Rajkot district of my State-Gujarat. Hooch is sold even in prohibited areas. Consequently, innocent people are falling prey to it. I would request that com-

penation should be given to the families of the victims and most stringent punishment should be awarded to the culprits.

KUMARI UMA BHARATI (Khajuraho):

Mr. Speaker, Sir, the problem of spurious drugs which hon. Shri Joshi raised, is also being faced in some districts of my area. It has been observed that the medicines which are supplied by medical stores are more effective than those supplied in Government hospitals. The Government should look into the reasons and find out whether there is some bungling in the medicines being supplied by the hospitals.

SHRI HARISH RAWAT (Almora): Mr.

Speaker, Sir, Nepal is our neighbouring country. We have traditional relations not only with the Government of Nepal but also with the people of that country. Every Government, whether it is of this party or that party, has its compulsions. But the way the people of Nepal are being suppressed for demanding democracy and human rights are being denied, this House should not remain silent because it is a question of democracy. I think that the entire House is unanimous on this issue. The Parliament should express its feelings in the matter.

[*English*]

SHRI SOMNATH CHATTERJEE

(Bolpur): Sir, I support Mr. Harish. We have raised it earlier also...(*Interruptions*)

[*Translation*]

SHRI MOHANBHAI SANJIBHAI

DELKAR (Dadra and Nagar Haveli): Mr. Speaker, Sir, there are 300 factories in Dadra and Nagar Haveli in which 7-8 thousand labourers are employed. They are being exploited by the industrial management. There is strike in 2-3 factories. Local Administration is not paying any attention towards it, as a result of which labourers are facing great hardship. Administration of the island should be woken up and labour problem

[Sh. Mohanbhai Sanjibhai Delkar]

should be solved so that solution to the difficulties of the workers could be found.

[*English*]

SHRIVASANT SATHE (Wardha): I have been listening since yesterday to some of our friends talking of enquiry into the scandal of some Italian connection. I would also like to know whether this Government is going to enquire into the scandal of the Chief Minister of West Bengal, his son and son-in-law with some American Company connection. The American company is Kuljian. Let them also enquire into that.

SHRI SOMNATH CHATTERJEE: Can an hon. Member mislead the House by saying that the Chief Minister has son-in-law, when he has no daughter even. He is misleading the House deliberately...(*Interruptions*)

PROF. SAIFUDDIN SOZ (Baramulla): Sir, I am raising a non-controversial subject and I want direction from you.

MR. SPEAKER: I think, you always raise non-controversial subjects.

PROF. SAIFUDDIN SOZ: We have to raise so many problems with the Minister. But I want to approach them through you. They are not available to the Members of Parliament. How can they be available to the ordinary people?

I will give an example. During the session, they have to set apart some time for the Members of Parliament. On the very first day, when we met here...

[*Translation*]

MR. SPEAKER: Who can ignore you? Who can ignore a Member of Parliament?

[*English*]

PROF. SAIFUDDIN SOZ: So far, we

have received notices from only three Ministers. Until the Session is over, we shall continue to receive the notices. It is on the first day of the Session itself, that all Ministers should inform us about the time...(*Interruptions*)

The Parliamentary Affairs Minister should assure me that he will take it up. Please direct the Minister.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): This has been brought to my notice. It is a fact that some Ministers have not yet assigned some time. I will take it up with them and see that by tomorrow it is done.

[*Translation*]

DR. RAJENDRA KUMARI BAJPAI (Sitapur): Mr. Speaker, Sir, the high level officers are being penalised by this Government although they work honestly. For instance, the tax notice has been issued to the Vishwa Hindu Parishad...(*Interruptions*)

MR. SPEAKER: No, this is not issue. Please take your seat... (*Interruptions*)

[*English*]

SHRI ANIL SHASTRI (Varanasi): It was reported in the "Times of India" that at the swearing in ceremony in Namibia Mr. Rajiv Gandhi was referred to as Executive Prime Minister. If it is true, I would request the Minister for External Affairs to take up the matter with our envoy in Namibia who in turn should take this up with the authorities in Namibia to ensure that the error is regretted...(*Interruptions*)

SHRI JANARDHANA POOJARY (Mangalore): I have given an adjournment motion. You have not called me.

MR. SPEAKER: I have not given my consent to the adjournment motion.

SHRI JANARDHANA POOJARY: There is another Call Attention also. I thought you will call me and I have been raising my hands. The hon. Minister in charge of Kashmir Affairs had given a statement outside the Parliament stating that the militants are ruling Kashmir. It is a very dangerous statement. He should have made the statement here.

MR. SPEAKER: It is coming up on Monday. I have listed that Call Attention for Monday. It has been listed for 26th.

(Interruptions)

[Translation]

MR. SPEAKER: Hon. Member will be given time on Monday.

(Interruptions)

12.16 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing, Monday, the 26th March, 1990 will consist of:-

- (1) Consideration of any item of Government Business carried over from today's order paper.
- (2) General discussion on General Budget for 1990-91.
- (3) Submission to the Vote of the House of Demands for Grants on Account (General) for 1990-91.

(4) Discussion and Voting on Supplementary Demands for Grants (General) for 1989-90.

(5) Consideration and passing of:

(a) The Commissions of Inquiry (Amendment) Bill, 1989

(b) The Criminal Law Amendment (Amending) Bill, 1989 as passed by Rajya Sabha.

(6) Discussion under Rule 193 regarding the accident to the Indian Airlines Airbus A-320 at Bangalore on Thursday, the 29th March, 1990 at 6.00 P.M.

AN HON. MEMBER: We would like to know when the voting will take place.

SHRI P. UPENDRA: The hon. Members are asking about voting on the Railway Budget. The Railway Minister will commence his reply today and complete it on Monday. The voting will take place on Monday.

12.17 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

Motion for constituting the committee

[English]

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I beg to move:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this